

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE):

(a) and (b) Government of India issued an order in October, 1981 for regionalisation of Group 'C' and 'D' cadres in Geological Survey of India (GSI). These orders were stayed by a Division Bench of the Calcutta High Court on an application filed by a section of GSI employees, after their earlier application against the Regionalisation order was rejected by a single Judge of the same High Court. GSI moved the High Court for vacation of the stay order and early hearing of the case. The case was finally heard by the Calcutta High Court on 27th July, 1984 and the High Court was pleased to dismiss the appeal against the Regionalisation order.

Censor of News despatches of Foreign Correspondents

2770. SHRI SHYAM SUNDAR MOHAPATRA: Will the PRIME MINISTER be pleased to state whether Government propose to censor the news despatches of correspondents of foreign newspapers who are misreporting the happenings in India?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI RAM NIWAS MIRDHA): No, Sir. Government are not contemplating any such measure.

Jobs accepted by retired I.F.S. Officials abroad

2771 SHRI SHYAM SUNDAR MOHAPATRA: Will the PRIME MINISTER be pleased to state the number of officials from the I.F.S. cadre who have accepted jobs abroad after their retirement?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM): The information is being collected and will be placed on the Table of the House.

Baby Sitting Allowance to Officials posted abroad

2772. SHRI BIR BHADRA PRA-TAP SINGH: Will the PRIME MINISTER be pleased to state:

(a) whether Government have received any representations from both spouses posted at the same Embassy/Mission at Jakarta, Colombo and Islamabad regarding payment of baby sitting allowance at rates actually prevailing in those countries, if so, what are the details of the representations received and action taken thereon;

(b) whether it is a fact that in cases where husband and wife are posted at the same station abroad, Government effect a lot of saving in payment of allowances which are otherwise payable separately to husband and wife as part of their salary; and

(c) whether Government propose to review the existing rates of baby sitting allowances in those countries, if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI A. A. RAHIM):

(a) The Government have received no specific representation limited to payment of baby sitting allowance only. A representation dealing with payment of allowances submitted by two ladies posted at Jakarta has been received. The representation seeks payment of full foreign allowance to the husbands as well as the wives posted in the same mission. The representation is under examination.

(b) Foreign and other related allowances are meant to compensate personnel posted abroad for the higher cost of living in those stations. Where a husband and wife maintain a common establishment, the allowances are calculated accordingly. The savings are not a material factor in this respect.

(c) The allowances payable to personnel posted abroad are reviewed periodically in the light of changes in

the cost of living. This applies to all allowances.

Creches run by the Department of Personnel and Administrative Reforms

2773. SHRI D. HEERACHAND: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the age limit of children eligible for admittance to creches in Delhi under the Department of Personnel and Administrative Reforms has recently been raised;

(b) the number of children permitted to be kept in creches;

(c) whether it is a fact that the number of seats in the creches in North Avenue, New Delhi, has been doubled; and

(d) if so, what steps Government propose to take so that creches are not over crowded?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA):
(a) Yes, Sir.

(b) Number of Children admitted in each of the creches depends upon the space available. No specific number as such has been prescribed.

(c) No, Sir.

(d) It will be our efforts to see that no over crowding is allowed to take place.

Freedom Fighters' Pension for those who participated in the struggle for Liberation of Goa

2774. SHRI CHATURANAN MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have taken any decision to grant freedom fighters' pension to those who participated in the struggle for liberation of Goa in 1955;

(b) if so, what are details of rules and guidelines issued in this regard;

(c) the number of applications received for grant of pension;

(d) the number of those cases cleared for grant of pension; and

(e) the steps being taken to dispose of the pending applications in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH):
(a) Yes, Sir.

(b) The freedom fighters who took part in Goa Liberation Movement against the Portuguese and suffered minimum period of six months Jail/underground suffering are eligible for grant of pension under Swatantrata Sainik Samman Pension Scheme.

(c) 2910 applications were received.

(d) Pension has been sanctioned in 647 cases and 1519 cases have been rejected as the claims therein have not been found covered under the provisions of the Samman Pension Scheme.

(e) Most of the cases are awaiting finalisation for want of verification report from the State Government and/or requisite information/documents from the applicants. On request from Ministry of Home Affairs the Government of Goa have formed an advisory committee at the State level to help to scrutinise the claims of freedom fighters.

Harijan Children contracting Tetanus due to burn injury

2775. SHRI M. KADHARSHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to the press reports which appeared in a section of the Press to the effect that as many as 132 children, mostly belonging to the Harijans and backward classes, had been admitted, during the last one year to Rajkot's Children's Hospital,